



2026:DHC:8117-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010349872026
+ **W.P.(C) 10878/2026, CM APPLs. 50432/2026 & 50433/2026**

MANOJ KUMAR AND ORSPetitioners

Through: Mr. A.K. Behera, Sr. Adv. with
Mr. Amarendra P. Singh, Adv.

versus

SHYAM LAL BAIRWA AND ORSRespondents

Through: Dr. Divya Swamy, SC for MCD
along with Mr. Yagyawalkya Singh, Mr.
Shikhar Rusia, Ms. Akriti Singh, Ms. Nidhi
Kumar and Ms. Pragya Patel, Advs.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE VINOD KUMAR

ORDER (ORAL)

% **18.09.2026**

C. HARI SHANKAR, J.

1. Mr. A.K. Behera, learned Senior Counsel appearing for the petitioners submits that the order of stay, which is subject matter of challenge in this writ petition, has been vacated by the Central Administrative Tribunal ¹ by order dated 17 September 2026 and that, therefore, the grievance in this writ petition does not survive for consideration.

¹ "the Tribunal", hereinafter



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2. The writ petition is accordingly disposed of.

C. HARI SHANKAR, J.

VINOD KUMAR, J.

SEPTEMBER 18, 2026/cd